Government of Punjab Department of Social Security and Women & Child Development (Social Security Branch)

NOTIFICATION

Dated, Chandigarh 14.08.2017

No.5/15/2001-1SS/10438\(\partial 3\) In exercise of the powers conferred by section 29(1) of the Juvenile Justice (Care and Protection of children) Act, 2000, amended in 2006 and all other powers enabling him in this behalf, the Governor of Punjab superceding Notification No.5/15/2001-6SS/4733, dated 18.12.2003, No.5/15/2001-6SS/323, dated 29.01.2007 and Child Welfare Committees constituted in each district of the State in relation to child in need of care and protection under this Act vide No.5/15/2001-1SS/1623, dated 06.07.2011, and further extended vide No.5/15/2001-1SS/269787/1, dated 17.07.2014, the additional charge of Chairperson/members of following District Child Welfare Committees is given to the Chairperson/members of nearby districts till further orders under Section 36(7) of Juvenile Justice (Care and Protection of children) Act, 2015 as under:-

-	SN	District	Present Status	Near by	Proposed	Remarks
1		7		District	nominations for	
	: : : : : : : : : : : : : : : : : : :			erizika e 💮 🧎	additional charge	
	1	Gurdaspur	02 members are	Hoshiarpur	Dr. Ashwani	
			functional in		Juneja	
	1929		gurdaspur		(Chairperson)	
-					Mr. Arwind	
					Sharma (Member)	
	2 .	Mansa	02 members are	Faridkot	Mr. Ashok Sachar	*
			functional in		(Member)	
			Mansa		Mr Terath Verma	
			. N		(Member)	
	3	Bathinda	02 members are	Faridkot_	Dr. Manjit Singh	
1			functional in		Bhalla (Member)	
			Bathinda		Mrs. Kanchan	
					Aggarwal	
					(Member)	
	4	SAS	02 members are	Fatehgarh	Mr. Gulshan Rai	
		Nagar	functional in	Sahib	(Chairperson)	
`.			SAS Nagar		Mr. Suneep Singhi	
					(Member)	
	5	Kapurthala	02 members are	Tarntaran	Dr. Rana Ranbir	·
			functional in		Singh (Chairman)	
	1		Kapurthala		Mr. Hardev Singh	
					Bajwa (Member)	
	6	Pathankot		X		Committee
						Constituted for
						Gurdaspur is given
. :						the charge of
						Pathaukot
				对张 尼克斯基		
	20 00 00 00	and the first of the substitution	en en en elektron randakt bet kan kan	Carry Commence Control Control		A Committee of the Comm

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† 7	Jallandhar		*	Whole committee
				of Tarntaran
			•	constituted vide
				notification No.5/
			•	15/2001-1SS/
				1623, dated
				06.07.2011 is
				given the charge of
				Distt. Jalandhar as
-				whole committee
			• .	of CWC Jalandhar
	J. 医囊膜 1		•	is not functioning.
8	SBS	Roopnagar	Mrs. Ritika Grover	
, A.	Nagar		(Member)	•
			Dr. Bheem Sain	•
			(Member)	,

Dated, Chandigarh, 8th Aug, 2017

Viswajeet Khanna, IAS,

Additional Chief Secretary, Govt. of Punjab Department of Social Security and Women & Child Development.

Endst. No.5/15/2001-1SS/1043823/1-8 Dated, Chandigarh 14.08.2017

A copy is forwarded to the following for information and necessary action:-

The Chief Secretary to Govt. Punjab,

The Additional Chief Secretary to Govt. of Punjab, Department of Home 2) Affairs & Justice.

The Registrar, Punjab and Haryana High Court, Chandigarh

4) The Secretary to Govt. of India, Ministry of Women & Child Development Shastri Bhawan, New Delhi.

All the Deputy Commissioners in the State.

All the Senior Superintendents of Police in the State. Director, Social Security and Women & Child Development, Punjab, Chandigarh.

All the Chairperson and Members of Child Welfare Committees in the State

of Punjab.

Endst. No.5/15/2001-1SS/

Under Secretary Social Security

كِينَ Dated, Chandigarh,

.08.2017

A copy, along with two spare attested copies of the Notification, is forwarded to the Controller, Printing and Stationery, Punjab, Chandigarh for publication of this Notification in the Punjab Government Gazette (Ordinary) and to supply 100 copies of the same to this Department.

Under Secretary Social Security